

भारतीय प्रतिभूति और विनिमय बोर्ड Securities and Exchange Board of India

By Registered Post

Central Public Information Officer Email: cpio_ho@sebi.gov.in

今500/1 CPIO/NS/157577/2022/7432/1 February 21, 2022

Shri Girish Verma, R/o. Belbanwa Motihari Bihar 845401

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Sub: Compliance to Second Appeal No. CIC/DOFSR/A/2019/157577/DOEAF dated 09-02-2022

This has reference to your RTI application dated July 25, 2019 (received by SEBI on November 8, 2019) in terms of RTI Act, 2005 and in compliance to CIC order dated February 9, 2022, attached herewith is the written submissions dated February 3, 2022 alongwith Annexures 'A' to 'C', total no. of pages – 15).

Yours faithfully,

Santosh Kumar Sharma

Encl : a/a

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भारतीय प्रतिभूति और विनिमय बोर्ड Securities and Exchange Board of India

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Sir.

Sub: Compliance to Second Appeal No. CIC/DOFSR/A/2019/157577/DOEAF dated 09-02-2022

This has reference to your RTI application dated July 25, 2019 (received by SEBI on November 8, 2019) in terms of RTI Act, 2005 and in compliance to CIC order dated February 9, 2022, attached herewith is the written submissions dated February 3, 2022 alongwith Annexures 'A' to 'C', total no. of pages – 15).

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सेबी भवन, प्लॉट सं. सी 4-ए, "जी" ब्लॉक, बांद्रा-कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई - 400 051. दूरभाष : 2644 9950 / 4045 9950 (आई.वी.आर.एस.), 2644 9000 / 4045 9000 फैक्स : 2644 9019 से 2644 9022 वेब : www.sebi.gov.in

BEFORE THE CENTRAL INFORMATION COMMISSION Written Submissions in the matter of Shri Girish Verma Vs CPIO, SEBI Hearing on 09-February-2022 at 11:45 AM File No. CIC/DOFSR/A/2019/157577/DOEAF dated 16.01.2022

1. This has reference to Notice of hearing received by SEBI on 21.01.2022 in the captioned matter.

Vide RTI application dated 25.07.2019 (Annexure-A) received by SEBI on 08.11.2019 through RTI-MIS Portal, the appellant sought the following information:

- a) Provide the action taken to M/s. Link Intime India Pvt. Ltd from Govt. of India Institution?
- b) Is it legal and official terrorism from Government of India Institution/Ministry/office/Department etc. based on Tax payer?
- 2. Office of CPIO replied on 20.11.2019 (Annexure-B) to the appellant as given below:

Reply to query 1:

The complaint has been uploaded in SCORES as Regn. No. SEBIP/MH18/0006409/1 on 09.11.2019 against Castrol India Ltd. The Action Taken Report is enclosed herewith (7 pages)

Reply to query 2:

Your query is not clear and specific and is in the nature of seeking clarification. Accordingly, the same cannot be construed as "information", as defined u/s 2 (f) of the RTI Act, 2005.

- 3. The appellant filed an appeal dated 29.11.2019 with the First Appellate Authority (FAA) without making any specific submission with respect to the response of SEBI.
- 4. First Appellate Authority (FAA), SEBI vide order dated 19.12.2019 (Annexure C) observed that the Action History of the complaint reveals the action taken and the date-wise progress in disposal of the complaint and that, accordingly, query number 1 of both the applications are adequately addressed. Therefore, FAA did not find any reason for interfering with the response.

With respect to query number 2 of application dated July 25, 2019, FAA agreed with SEBI that the query is in the nature of eliciting clarification of SEBI, and the same cannot be construed as information as defined under section 2 (f) of the RTI Act. Consequently, SEBI did not have an obligation to provide such clarification or opinion under the RTI Act, in light of the judgment of Hon'ble Supreme Court in in Central Board of Secondary Education & Anr. vs. Aditya Bandopadhyay & Ors(Judgment dated August 9, 2011). Accordingly, FAA did not find any reason to interfere with the response.

In view of the above observations, FAA did not find any deficiency in the response.



5. With regard to the instant second appeal before Hon'ble CIC, our submissions are as follows:

W.r.t query no.1, the appellant was adequately informed that the complaint was uploaded in SCORES as Regn. No. SEBIP/MH18/0006409/1 on 09.11.2019 against Castrol India Ltd. Action taken report of the said complaint also provided to the appellant. The Action History of the complaint reveals the action taken and the date-wise progress in disposal of the complaint.

W.r.t query no.2, the information sought is in the nature of eliciting clarification of SEBI, and the same cannot be construed as information as defined under section 2 (f) of the RTI Act. Consequently, SEBI did not have an obligation to provide such clarification or opinion under the RTI Act, in light of the judgment of Hon'ble Supreme Court in in Central Board of Secondary Education & Anr. vs. Aditya Bandopadhyay & Ors(Judgment dated August 9, 2011).

In view of the above, it is humbly requested that the appeal against SEBI may be dismissed.

A copy of this written submission as endorsed to Hon'ble CIC office is sent by speed post on 03.02.2022 to the appellant at the address as given in RTI application dated 25.07.2019.

Date: February 03, 2022

Place: Mumbai

Office of Central Public Information Officer

Securities & Exchange Board of India

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NR/1774/10

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Registration No.:	SEBIH/R/2019/80122	Date of Receipt :	08/11/2019
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Type of Receipt :	Electronically Transferred from Other Public Authority	Language of Request :	English
Name:	Girish Verma	Gender:	Malc
Address :	C-101, 24f Park, LBS mARG, Vikhroli, Pin:400083		management of the state of the
State:	Uttar Pradesh	Country:	Details not provided
Phone No. :	Details not provided	Mebile No. :	Details not provided
Email:	Details not provided	and the second s	athlice segment and an analysis of the second segment of the second segment of the second segment of the second
Status(Rural/Urban) :	Rural	Education Status:	Graduate
Letter No. :	Details not provided	Letter Date :	Details no provided
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Amount Paid :	0 (RTI fee is received by Department of Economic Affairs (original recipient))		Details no provided.
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Date: 25 July 201 By Read. Post

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New Delhi. which has submitted by hand delivery

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Youx's faithfully;

Girish Verma
Agent to the Government of NEPAL
(Registration No. 1591 dated 2074-1-19
by office of the president of Nepal,
Sheetal Niwas, Kathmandu-44600
Tel: 01-4446001/2/3/4/7 Ext.138)
R/O. Belbanwa, Motihari-845401

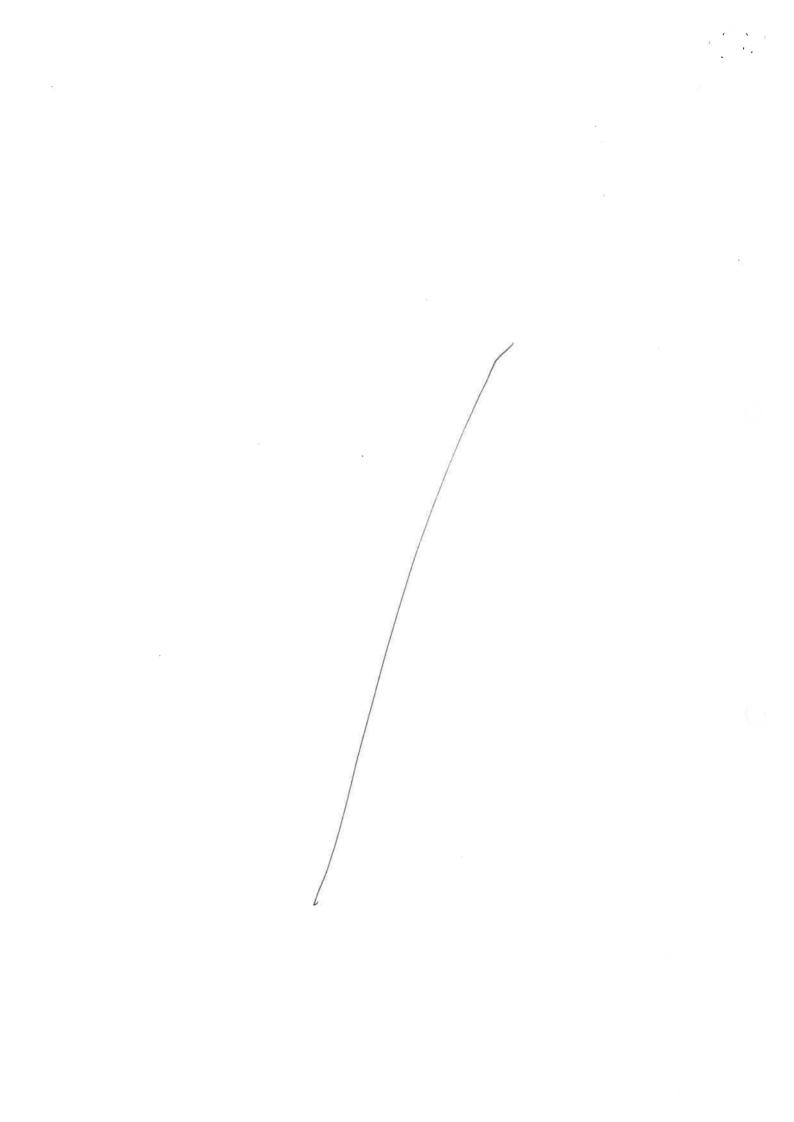
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Your's official Reloads:

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dated 15-Nov-2018
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to Finance, Gout of India, M/D. Finance,
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भारतीय प्रतिभूति और विनिमय बोर्ड

Securities and Exchange

Red D Board of India

By RTI MIS Portal

Central Public Information Officer Email: cpio ho@sebi.gov.in

CPIO/GPG/NR/1774-2019/ 3092 & November 20, 2019

Shri Girish Verma, R/o Belbanwa, Motihari — 845 401. BIHAR

Sir.

Sub: Information sought under Right to Information Act, 2005 (RTI Act).

This has reference to your RTI application No.SEBIH/R/2019/80122 dated 08.11.2019 forwarded by Department of Economic Affairs on 08.11.2019 with reference No. DOEAF/R/2019/00568 and received by SEBI through RTI MIS Portal. Our reply is as under:

Reply to query 1: The complaint has been uploaded in SCORES as Regn. No. SEBIP/MH18/0006409/1 on 09.11.2019 against Castrol India Ltd. The Action Taken Report is enclosed herewith (7 pages).

Reply to query 2: Your query is not clear and specific and is in the nature of seeking clarification. Accordingly, the same cannot be construed as "information", as defined u/s 2(f) of the RTI Act, 2005.

In case you are not satisfied with the reply, you may appeal to First Appellate Authority – Shri Anand Rajeshwar Baiwar, Executive Director SEBI, SEBI Bhavan, Plot No.C-4A, G-Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051 or appellateauthority@sebi.gov.in within thirty days of the receipt of this letter.

Yours faithfully,

M-G.P. Garg

Encl.: # pages

सेवी भवन, प्लॉट सं. सी 4-ए, "जी" ब्लॉक, बांद्रा-कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई - 400 051. यूरभाष : 2644 9950 / 4045 9950 (आई.बी.आर.एस.), 2644 9000 / 4045 9000 फैक्स : 2644 9019 से 2644 9022 वेब : www.sebi.gov.in



Action History

Registration

SEBIP/MH18/0006409/1

No:

As on:19/11/2019

S.No.	Action	Date of Action	Remarks	From	То	Lodged by
1	RECEIVED THE COMPLAINT	20 Nov 2018	Recieved New Complaint by Division Chief	INVESTOR	IGRD	INVESTOR
2 ,	FORWARD TO DEALING OFFICER	20 Nov 2018	Forwarded To Dealing Officer	IGRD	IGRD	-
3	FORWARD TO SUBORDINATE ORGANISATION	20 Nov 2018	For necessary action. The company is also advised to refer to SEBI Circular No. CIR/OIAE/1/2014 dated December 18, 2014 regarding timelines for redressal of investor grievances through SCORES.	IGRD	Castrol India Ltd	
4	FORWARD TO SUBORDINATE ORGANISATION	2018	complaint being forwarded to RTA for further necessary action	Castrol India Ltd	LINK INTIME INDIA PVT. LTD.	
	REMINDER RECEIVED FROM INVESTOR	_	Reminder as on 10/12/2018.	office about a series of the s	LINK INTIME INDIA PVT, LTD.	View Details

Date of Lodged by To From Remarks Action **Action** S.No. LINK **EXAMINE AT** 18 Examine at our LINK 6 INTIME INTIME level Dec **OUR LEVEL** INDIA PVT. INDIA PVT. 2018 LTD. LTD. View **IGRD** Castrol 7 02 ATR may be SEEK Details India Ltd provided on **CLARIFICATION** Jan urgent basis 2019 **FROM** SUBORDINATE **ORGANISATION** View Final **IGRD** LINK Mr. Girish Verma. 14 **SEND ACTION** 8 ATR claiming to be a INTIME Jan TAKEN debenture holder INDIA PVT. 2019 REPORT LTD. holding part B category of non convertible debentures issued by Indrol Lubricants & Specialities Limited (presently Castrol India Limited subsequent to change of name of the Company from Indrol Lubricants and **Specialities** Limited to Castrol India Limited in the year 1990) in the year 1988 (Category B Debentures), has allegedly complained against non-

receipt of redemption amount of these

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S.No	o. Action	Date of Action	Remarks	From	То	Lodged by
S.No	o. Action	Action	Category B Debentures. The Category B Debentures for which this alleged claim pertains to have been redeemed and extinguished in the year 1995 and there are no pending payments as per the records of the Company. Moreover the issue is completely time	From	То	Lodged by
		S V V C C C C C C C C C C C C C C C C C	barred. The details provided by the complainant are very vague and incomplete. The complainant has odged similar such complaints with SEBI (Ref No. 2006 0021646 01 lated 27.06.2006) and with the Ministry of Corporate Affairs (vide his etter dated 5.04.2006) and	Complete as the second of the		
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		complainant (ii) that the Company had redeemed its debt securities in the year 1995 itself. Also an appeal on the said matter was also made before the Appellate Authority of Securities and Exchange Board of India which was dismissed by the Appellate Authority on grounds of appeal not being clear and specific in nature. On the basis of the above and also considering the ambiguous nature of the complaint, we request you to close the complaint.			

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,	s. No.	Action SEEK CLARIFICATION FROM SUBORDINATE ORGANISATION	Date of Action 17 Jan 2019	Remarks Please confirm if the mentioned clarification details have been communicated to the complainant,. If any, provide the details. Else company may communicate the same to the complainant and submit the ATR		To Castrol India Ltd	Lodged by View Details
	10	SEND ACTION TAKEN REPORT	1	Please find enclosed the letter addressed to the shareholder as requested by you	Castrol India Ltd	IGRD	View Final ATR
		CASE DISPOSE OF	Feb 2019	The company/RTA has stated that the complainant is claiming to be a debenture holding part B category of non convertible debentures ssued by Indrol ubricants & Specialities Limited presently Castrol India Limited in the rear 1988 Category B Debentures) and has allegedly	IGRD	INVESTOR	View Final Status

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161, 181, 22-4918, 8000
Fax: +91, 22-4918, 8080
E-mest: murribal@linkintime.c
Website: www.linkintime.cp.fr

February 1, 2019

Ref. SEBIP/MH18/0006409/1 - CASTROL

Mr. GIRISH VERMA BELBANNA MOTHARI Bihar - 845401 India

Dear Sir.

This has reference to your complaint lodged with SERI we would like to inform you that you are claiming to be a depenture holding part if category of non-convenible debentures issued by indicated Lubricanis & Specialties Limited (presently Castrel India Limited subsequent to change of harre of the Company from India Lubricants and Specialties Limited to Castrel India Limited in the year 1980 (Category & Debentures) & allegedly complained against non-receipt of redemption amount of these Category & Debentures.

Further please note that the Category B Depentures for which this alleged claim penalis to have been redeemed and extinguished in the year 1995 and there are no pending payments across to have been the Company Moreover the issue is completely time barred. The details provided by you are very vague and improphete.

Similar such complaints were lodged by you earlier with SEBI (Ref. No. 2006 002/1546 01 dated 27.06.2006) and with the Ministry of Corporate Affairs (vide you letter dated 25.04.2006) and the same were disposed off on the grounds (i) of insufficiency of datails deling provided by you (ii) the Company had redefined its debt ecounties in the year 1996 itself Also an appeal on the said matter was also made opposed by Appellate Authority of Securities and Exchange Board or India which was dismissed by the Appellate Authority on grounds of appeal not being clear and specific in nature.

Thanking You,

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Yours failmully For LINK INTIME INDIA PVT: LTD...

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Authorized Signatory

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ANNEXURE-C

Appeal No. 3631 of 2019

BEFORE THE APPELLATE AUTHORITY (Under the Right to Information Act, 2005) SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 3631 of 2019

Girish Verma

Appellant

Vs.

CPIO, SEBI, Mumbai

Respondent

ORDER

- 1. The appellant had filed two applications dated July 25, 2019 and August 15, 2019 (received by the respondent on November 8, 2019 and October 29, 2019, respectively, from the Department of Economic Affairs, through RTI MIS portal), under the Right to Information Act, 2005 ("RTI Act"). The respondent, by letters dated November 20, 2019 and November 18, 2019, responded to the applications filed by the appellant. The appellant filed a common appeal dated November 29, 2019 against the said responses dated November 20, 2019 and November 18, 2019. I have carefully considered the applications, the responses and the appeal and find that the matter can be decided based on the material available on record.
- 2. From the appeal, I note that the appellant is aggrieved by the respondent's responses to his applications.
- 3. Queries in the application The appellant, vide query number 1 in his applications dated July 25, 2019 and August 15, 2019, has inter alia requested the respondent to take action with respect to his dividend amount based on complaint number SEBIP/MH18/0006409/1 against Castrol India Ltd. Additionally, the appellant, at query number 2 in his application dated July 25, 2019, sought the following information-

"Is it legal and official terrorism from Government of India Institution/Ministry/office/Department etc. based on Tax payer?"

4. The respondent, in response to query number 1 in both the applications, provided the copy of the Action Taken Report with respect to the complaint referred therein. With respect to

Appeal No. 3631 of 2019

query number 2 of application dated July 25, 2019, the respondent observed that the query is

in the nature of seeking clarification, and accordingly cannot be construed as "information"

as defined in section 2(f) of the RTI Act.

5. Grounds of Appeal - The appellant has filed the appeal without making any specific

submission with respect to the response of the respondent. Notwithstanding the same, I

consider the appeal on merit.

6. I have perused the response of the respondent in light of the grievance raised in the Appeal

and my observations are as under -

7. It is observed that the Action History of the complaint reveals the action taken and the date-

wise progress in disposal of the complaint and that, accordingly, query number 1 of both the

applications are adequately addressed. Therefore, I do not find any reason for interfering

with the response.

8. With respect to query number 2 of application dated July 25, 2019, I agree with the

respondent that the query is in the nature of eliciting clarification of the respondent, and the

same cannot be construed as information as defined under section 2 (f) of the RTI Act.

Consequently, the respondent did not have an obligation to provide such clarification or

opinion under the RTI Act, in light of the judgment of Hon'ble Supreme Court in in Central

Board of Secondary Education & Anr. vs. Aditya Bandopadhyay & Ors (Judgment dated August 9,

2011). Accordingly, I do not find any reason to interfere with the response.

9. In view of the above observations, I do not find any deficiency in the responses dated

November 18, 2019 and November 20, 2019. The Appeal is accordingly dismissed.

Place: Mumbai

Date: December 19, 2019

ANAND BAIWAR

APPELLATE AUTHORITY UNDER THE RTI ACT

SECURITIES AND EXCHANGE BOARD OF INDIA

Page 2 of 2